GOVERNMENT OF INDIA YOUTH AFFAIRS AND SPORTS LOK SABHA

UNSTARRED QUESTION NO:1161 ANSWERED ON:16.11.2010 ACTIVITIES UNDER PYKKA SCHEME Biswal Shri Hemanand ;Paswan Shri Kamlesh

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of activities undertaken by the Government under the Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) scheme alongwith the funds allocated/released to the State Governments and expenditure incurred during each of the last three years and the current year, State-wise;

(b) the details of mechanism set up for monitoring of proper utilization of allocated funds under the said scheme;

(c) whether the Union Government has received representations from various quarters about the inadequacies in the distribution of funds under the scheme;

(d) if so, the details thereof and the reasons therefor alongwith the criteria/norms fixed for the distribution of funds under the scheme; and

(e) the number of sports persons benefited under the said scheme? ANSWER

Answer

MINISTER OF THE STATE IN THE MINISTRY OF YOUTH AFFAIRS & SPORTS (DR. M. S. GILL)

(a) Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) scheme aims at creation of basic sports infrastructure in all the village/block panchayats (and its equivalent units) in the country, in a phased manner, over a period of 10 years, at an annual coverage of 10% for normal States, and 20% for border States and special category, including North Eastern States. The scheme is implemented through the State Governments/ Union Territories administrations. The scheme also provides 100% central assistance to States/UTs for holding annual rural sports competitions at block, district, state and national levels.

State-wise release of financial assistance to States/UTs during the last three years including the current year (upto October,2010) is given at Annexures I to IV.

(b) Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) is functioning on Mission Mode with the following structure:-

(i) General Council: General Council (GC) is headed by the Minister of Youth Affairs & Sports. The GC is the highest policy making body. Apart from giving overall guidance, including policy guidelines and directions, the GC also reviews the performance of the Mission Directorate. The GC will meet at least once in six months.

(ii) Executive Committee:- Executive Committee (EC) is headed by Secretary(Sports) in the Ministry of Youth Affairs & Sports. The EC is empowered to approve the PYKKA Mission Plan and Detailed Annual Action Plans of State Governments/ Union Territories; appoint Chief Technical Consultant and Domain Expert Consultants at the national level; approve studies; appoint independent evaluators of the Mission, review linkages with other sports scheme, exercise such other powers as may be assigned by the General Council.

(iii) State level Executive Committee:- The State level Executive Committee (SLEC) is headed by the Chief Secretary of the State. The SLEC is empowered to approve District PYKKA Mission Plan and Annual Action Plans and finalize the state PYKKA Mission Plan and Annual Action Plans and finalize the state PYKKA Mission Plan and Annual Action Plans for creation of sports infrastructure and drawing up annual calendar of competitions; re-allocate resources within the state within the overall Mission guidelines; appoint State Technical Consultant; give overall guidance and directions; nominate additional members / invitees; and monitor, review and evaluate implementation of the Scheme.

(iv) District Level Executive Committee:- The District level Executive Committee (DLEC) is headed by the President of the District panchayat. It consists of a Deputy Chairperson and four other members. The DLEC is empowered to recommend phased coverage of panchayats and blocks within the overall Mission guidelines; approve Panchayat and Block Mission Plans and Annual Action Plans to be prepared for creation of sports infrastructure and organizing competitions; reallocate resources within the district within the overall Mission guidelines; and monitor, review and evaluate implementation of the mission at the panchayat, block and district level; and exercise such other powers as may be assigned by the SLEC.

Approval Mechanism and Release of funds:- State Governments/ UTs are required to prepare the State PYKKA Mission Plan project a ten year perspective plan along with annual action plans for the Xtth Five year plan period. After approval of the Action plan by the

EC, Ministry of Youth Affairs & Sports is to communicate the tentative outlay to the State Governments / UTs which inturn, will communicate tentative district –wise outlays. The States / UTs may avail themselves of consultancy services for preparation of State/ UT PYKKA Mission plan and Annual Action plans, for which assistance will be made available from Technical Support and Capacity Building Service (TSCBS).

Ministry of Youth Affairs & Sports releases funds directly to the nodal agency designated by the States/ UTs such as States Sports Authority, which releases the fund to the Village/Block Panchayats. In turn, the village/block panchayats will release the fund to the implementing agencies.

Utilizations of fund released by the Ministry of Youth Affairs & Sports is the responsibility of the State Governments/ UTs.

Monitoring and evaluation is regularly conducted by the Ministry to assess the progress. State Governments are required to submit quarterly progress reports. PYKKA Official website provides for on-line submission of proposals and updating of progress.

(c) No, Madam.

(d) Does not arise.

(e) PYKKA Scheme provides basic sports infrastructure and equipment at the panchayat level to encourage sports and games in panchayat areas; the scheme also provides opportunities for mass participation of youths in the country in sports competitions at the block and district level. About 30 lakh persons have participated in the PYKKA competitions held last year (2009-10).